

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-119
IB-1871(ND)/2019

IN THE MATTER OF:

M/s. Genesha Ecosphere Ltd.

Vs.

M/s. Innovative Textiles Ltd.

....**OPERATIONAL CREDITOR**

....**CORPORATE DEBTOR**

SECTION

IBC under Sec 9

Order delivered on 12.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Divyanshu Rai, Advocate for Applicant

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present. No representation on behalf of other side. The Registry is directed to issue fresh notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to send private notice at the Registered office address of the CD and file the proof of service along with an affidavit on or before the next date of hearing.

List on 19.3.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit